



Government of India
Ministry of Commerce and Industry
Department of Commerce
DIRECTORATE GENERAL OF FOREIGN TRADE

Index & Agenda

Meeting No - NC/7/MEET/November/2022-23/12

Meeting Date -22/11/2022

Meeting Index of Norms Committee - 7 Plastic / Rubber Items

THE CHAIRMANSHIP OF
SHRI HARDEEP SINGH, ADDL. DGFT

Meeting No. 12/87ALC1/2022-23 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code held on 22.11.2022 under the Chairmanship of Shri Hardeep Singh, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Vanijaya Bhawan, New Delhi-110011. Following attended the Meeting:

- 1) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 2) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
- 3) Shri NandLal, Technical Expert (Consultant), DGFT
- 4) Shri O.P. Sharma, Technical Expert (Consultant), DGFT
- 5) Shri S.K. Mohapatra, DDG
- 6) Shri Mahesh Kumar, A.S.O.

Following are the decisions of the Norms Committee after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

Manual Cases

The Committee approved the minutes of Norms Committee -VII Meeting No. 11/87 dated 02.11.2022 since uploaded on DGFT website.

Case No. A-362	M/s. Rathna Packaging India Pvt. Ltd., Bangalore	Status: Approved
M.No. 12 /23	Hqrs F.No. 01/87/50/934/AM19/DES.VII	
Date: 22.11.2022	RA's F.No. 07/24/40/161/AM17	
Advance Authorization No. & Date:	0710110389 dt. 08.09.2016	

Subject: -Request for change of input item from Metallocene Linear Low Density Polyethylene-MLLDPE/High Density Polyethylene-HDPE (as approved by NC) to Metallocene Linear Low Density Polyethylene-Metallocene LLDPE (as per advance authorization).

Decision: It is noted that applicant have given the actual quantity imported separately for Metallocene and HDPE. Taking the above actual export and import data into consideration license may be ratified as per export and import are under only for closure purpose. No repeat license may be issued.

Export Item	Qty.	Sl. No.	Import Item	Qty. (in Kg)
Multilayer Printed Flexible (Packaging Material) Laminated Film Rolls	977906.00 Kg	1	Low Density Polyethylene (LDPE)	80,000.00 Kg
		2	Linear Low Density Polyethylene (LLDPE)	3,98,750.00 Kg
		3	Metallocene Linear Low Density Poly Ethylene-MLLDPE	2,22,750.00 Kg
		4	High Density Polyethylene-HDPE	91,500.00Kg
		5	Polyethylene Terephthalate (BO Pet)	1,99,003.30 Kg

RA may take consequential action as per FTP/HBP.

Case No. A-363	M/s. Visen Industries Ltd., Mumbai	Status: Approved
M.No. 12 /23	Hqrs F.No. 01/87/50/358/AM16/DES.VII	
Date: 22.11.2022	RA's F.No. 03/95/40/590/AM16	
Advance Authorization No. & Date:	0310803207 dt. 10.03.2016	

Subject: Amendment in the description of import item appearing at Sl. No. 7 from " High Loading Bottom Discharge Flexi Bags" to " High Density Polyethylene (Blowing Grade)".

Decision: The Committee considered the case as per Agenda. Consequent upon the discussion and on the recommendation of Technical Experts present in the meeting, it was decided to amend the description of only the following import item with accountability clause in export product with 5% wastage as under:-

From		To (NC approved)	
Import Item	Qty	Import Item	Qty allowed
High Loading Bottom Discharge Flexi Bags	As per packing policy	High Density Polyethylene (Blowing Grade)"	As per packing policy

RA may taken consequential action as per FTP/HBP.

Case No. A-364	M/s. Visen Industries Ltd., Mumbai	Status: Approved
M.No. 12 /23	Hqrs F.No. 01/87/50/336/AM15/DES.VII	
Date: 22.11.2022	RA's F.No. 03/95/40/622/AM15	
Advance Authorization No. & Date:	0310791636 dt. 03.12.2014	

Subject: Fixation of adhoc input output norms in respect of Advance Authorization No. 0310791636 dt. 03.12.2014 issued under para 4.07 of FTP/HBP.

Decision: The Committee considered the case as per agenda. It was noted that the case has as already approved by NC in meeting No. 22 held on 26.11.2021 vide case No. A-159 and erroneously listed on online for consideration. The Committee decided to ratify the advance authorization as per NC's decision taken in Meeting No.22 held on 26.11.2021 vide Case No. A-159.

RA may take consequential action as per FPT/HBP.

Case No. A-365	M/s. Visen Industries Ltd., Mumbai	Status: Deferred
M.No. 12 /23	Hqrs F.No. 01/87/50/008/AM17/DES.VII	
Date: 22.11.2022	RA's F.No. 03/95/40/334/AM16	
Advance Authorization No. & Date:	0310803234 dt. 11.03.2016	

Subject: Amendment in the description of export item from " Vam Veova Copolymer Emulsion Solid Content 55 +/- 1% (Packed in 1200HM HDPE Drum having Tare Wt. 8.50Kgs each" to "Vam Veova Copolymer Emulsion Solid Content 55% +/- 1%" in respect of Advance Authorization No. 0310803234 dt. 11.03.2016 issued under para 4.07 of FTP on self declaration.

Decision: The Committee considered the case as per Agenda. The Committee noted that the input output norms were fixed by NC in its meeting No. 20 held on 02.01.2019 vide case No. 6/2/87-ALC1/2016. Now, the firm has intimated that the firm has got the description of export item amended as " Vam Veova Copolymer Emulsion Solid Content 55% +/- 1% Packed in 1200 HM HDPE Drum having Tare Wt. 8.50Kg each". The Committee felt that the request of the firm is not clear. Therefore, it was decided to call for the representative of the firm for personal hearing to explain the case.

Case No. A-366	M/s. Macro Polymers Pvt. Ltd., Ahmedabad	Status: Approved
M.No. 12 /23	Hqrs F.No. 01/87/50/001/AM23/DES.VII	
Date: 22.11.2022	RA's F.No. 08/24/40/146/AM20	
Advance Authorization No. & Date:	0810149011 dt. 05.11.2020	

Subject: Fixation of adhoc input output norms in respect of Advance Authorization No. 0810149011 dt. 05.11.2020 issued under para 4.07 of FTP on self declaration basis.

Decision: The Committee considered the case as per agenda. On the recommendation of Technical Experts present in the meeting, it was decided to ratify the norms as applied for as under:

Export Item	Qty	Sl.No.	Import Item	Qty allowed
Alkyd Resin S-5060 (Resin Content 80+/- 2%)	3,00,000.00 Kg	1	Distilled Fatty Acid	1,30,800.00Kg
		2	Glycerine	41,400.00Kg
		3	Pentaerithritol	16,200.00Kg
		4	Phthalic Anhydride	77,100.00Kg
		5	Mineral Turpentine Oil (MTO)/Low Aromatic White Spirit (LAWS)	49,500.00Kg
		6	Xylene	13,500.00Kg

RA may take consequential action as per FTP/HBP.

Case No. A-367	M/s Flexituff International Ltd., Bhopal	Status: Deferred
M.No. 12/23	01/87/050/00008/AM10	
Date 22.11.2022	11/24/040/00081/AM09	
Advance Authorization No. & Date:	1110020023 Dated:09.04.2009	

Subject: Inclusion/allow of Fuel (Furnace Oil) Consumable for import.

Decision: The Committee considered the case as per agenda. The case of the firm was considered by NC-7 in its Meeting No. 24 held on 09.09.2009 and following norms were fixed:-

EXPORT ITEM	Qty.	IMPORT ITEM	Qty. allowed
Reverse Printed Bopp Woven Bags	1 Kg	Polypropylene Granules	0.06175 Kg
		UV Stabilizer Master Batch	0.0296 Kg
		PP Granules (For Lamination)	0.1575Kg
		BOPP Film	0.2300Kg
		Printing Ink	0.0630Kg

2. Later on, the firm requested for inclusion of two more import items i.e. Packing materials- PP Granules and Fuel (Furnace Oil) Consumable. NC-7 in its Meeting No. 42 held on 16.01.2014 decided to allow Import Item PP Granules as per Packing Policy. However, the Committee observed that General Note for Fuel given in HBV Vol.II specifically mention that Import of Fuel shall not be permitted under DFRC or under para 4.7 of HBP or against adhoc norms. Accordingly committee not allowed the Import Item Fuel (Furnace Oil) Consumable.

3. The case has been considered for allowing of import of Fuel (Furnace Oil) 3 times and rejected the request. The firm again represented the case for allowing of import of Fuel (Furnace Oil) vide letter dt. 28.02.2022. Now, the Committee decided to call for the representative of the firm for personal hearing.

Case No. A-368	M/s Entermonde Polycoaters Ltd., Mumbai	Status: Deferred
M.No. 12/23	01/87/050/686/AM21/DES.VII	
Date 22.11.2022	03/94/40/1093/AM20	
Advance Authorization No. & Date:	0310835881 dt. 25.04.2020	

Subject: Reconsideration regarding fixation of adhoc input output norms in respect of Advance Authorization No. 0310835881 dt. 25.04.2020 issued under para 4.07 of FTP on self declaration basis.

Decision: M/s. Entremonde Polycoaters Ltd., Mumbai has obtained Advance Authorization No. 0310835881 dt. 25.04.2020 issued under para 4.07 of FTP for the following import/export item:-

Export Item	Qty	S.No.	Import Item	Qty
Tent Fabrics Beige BSC PVC Grade 1 of 240 GSM	841054.00 Sq. meter	1	RM0000001422(WRAP KNITTED FABRIC) (WRE30503084- 12/300(500)*300(840)12*12) WIDTH 215cm)	926168.600 Sq. Meters.
		2	RM0000000270(TEXTILE FINISHING AGENTS)	36501.740Kg.
		3	RM0000000926(CHEMICAL FOR TEXTILE TEATMENT)	8831.070Kg.
		4	RM0000001077(WRAP KNITTED FABRIC(WRE30503084- 12/300(500)*300(840)12*12) WIDTH 155CM	189720.00 Sq. meters

The Committee noted that the firm has claimed 34% wastage on weight basis. Also non volatile matter in the import item No. (3) above not given by the firm. The Committee decided to call ~~for~~ the representative of the firm for personal hearing.

Case No. A-369	M/s Wacker Metroark Chemicals Pvt. Ltd., Kolkata	Status: Approved
M.No. 12/23	01/87/050/008/AM18/DES.VII	
Date 22.11.2022	02/24/40/253/AM17	
Advance Authorization No. & Date:	0210207475 dt. 17.03.2017	

Subject: Amendment of description in one of the export product from " Wetsoft (R) 237 Cone (Emulsion of speciality Polysiloxane) to Wetsoft (R) 237 Conc/Metroark 723 Finish/Metroark 723 (Emulsion of Speciality Polysiloxane).

Decision: The Committee considered the case as per agenda. On the recommendation of Technical Experts present in the meeting, it was decided amend description of one of the export product without change of quantity as under

Description of export item		Amended description of export item
Wetsoft (R) 237 Cone (Emulsion of speciality Polysiloxane).	Amended to	Wetsoft (R) 237 Conc/Metroark 723 Finish/Metroark 723 (Emulsion of Speciality Polysiloxane)

NOTE: Technical Characteristics to ~~be~~ remain same.

RA may take consequential action as per FTP/HBP.

Case No. A-370	M/s The Supreme Industries Ltd., Mumbai	Status: Approved
M.No. 12/23	HQrs F.No. HQRNORMSAPPLY00126342AM22	
Date 22.11.2022	RA's F.No. 03AA04034314AM22	
Advance Authorization No. & Date:	0311004994 dt. 29.06.2021	

Subject: Request for amendment in description of export item and amendment in description in one input item

Decision: The Committee considered the case as per agenda and noted that applicant has given accountability of import item as mentioned in the export description in the shipping bills submitted. As such, it was decided to amend the description of export item as under

Description of export item		Amended description of export item
Flexible Packaging Material of Multilayer Film (Containing Minimum 8.16% Polyamide, Minimum 3.1% EVA and 0.06% PET)	Amended to	Flexible Packaging Material of Multiplayer Film

For the change in the description of import item, the applicant has given catalogue of import item as such it was decided to amend the description of import item as under:

Description of import item		Amended description of import item
TIE Layer Adhesive Resin (BONDYRAM) Anhydride Mod MLLDPE	Amended to	Tie Layer Adhesive Resin (BONDYRAM)

RA may take consequential action as per FTP/HBP



Case No. A-371	M/s The Supreme Industries Ltd., Mumbai	Status: Approved
M.No. 12/23	HQrs F.No. HQRNORMSAPPLY00190007AM22	
Date 22.11.2022	RA's F.No. 03AA04097467AM22	
Advance Authorization No. & Date:	0311007100 dt. 21.09.2021	

Subject: Request for amendment in description of export item and amendment in the description in one input item.

Decision: The Committee considered the case as per agenda and noted that applicant has given accountability of import item as mentioned in the export description in the shipping bills submitted. As such, it was decided to amend the description of export item as under

Description of export item		Amended description of export item
Flexible Packaging Material of Multilayer Film (Containing Minimum 8.16% Polyamide, Minimum 3.1% EVA and 0.06% PET)	Amended to	Flexible Packaging Material of Multiplayer Film

For the change in the description of import item, the applicant has given catalogue of import item as such it was decided to amend the description of import item as under:

Description of import item		Amended description of import item
TIE Layer Adhesive Resin (BONDYRAM)	Amended to	Tie Layer Adhesive Resin (BONDYRAM)
Anhydride Mod MLLDPE		
Master Batch (Colour)		Master Batch

RA may take consequential action as per FTP/HBP.

Case No. A-372	M/s The Supreme Industries Ltd., Mumbai	Status: Approved
M.No. 12/23	HQrs F.No. HQRNORMSAPPLY00247062AM22	
Date 22.11.2022	RA's F.No. 03AA040118313AM22	
Advance Authorization No. & Date:	0311008394 dt. 10.11.2021	

Subject: Request for amendment in description of export item and amendment in the description in one input item.

Decision: The Committee considered the case as per agenda and noted that applicant has given accountability of import item as mentioned in the export description in the shipping bills submitted. As such, it was decided to amend the description of export item as under

Description of export item	Amended to	Amended description of export item
Flexible Packaging Material of Multilayer Film (Containing Minimum 8.16% Polyamide, Minimum 3.1% EVA and 0.06% PET)		Flexible Packaging Material of Multiplayer Film

For the change in the description of import item, the applicant has given catalogue of import item as such it was decided to amend the description of import item as under:

Description of import item	Amended to	Amended description of import item
TIE Layer Adhesive Resin (BONDYRAM) Anhydride Mod MLLDPE		Tie Layer Adhesive Resin (BONDYRAM)
Master Batch (Colour White / Black)		Master Batch (Colour)

RA may take consequential action as per FTP/HBP.



